

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 145/GT/2019

Subject : Petition for approval of tariff of Lara Super Thermal Station (1600 MW) for the period from anticipated date of commercial operation of Unit-I (i.e.,15.5.2019) to 31.3.2024.

Petitioner : NTPC Limited.

Respondents : MPPMCL and 6 others.

Date of Hearing : **6.12.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Srivastava, Advocate, NTPC
Shri Nihal Bharadwaj, Advocate, NTPC
Shri Kartikay Trivedi, Advocate, NTPC
Shri Sameer Aggarwal, NTPC
Shri Harsh V. Kabra, NTPC
Shri Ravi Sharma, Advocate, CSPDCL
Shri Ravin Dubey, Advocate, MPPMCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CSPDCL sought adjournment in the matter and requested that the matter may be specially fixed for arguments, on any date, as convenient to the Commission. The request was not opposed by the learned counsel for the Petitioner. Accordingly, the Commission adjourned the hearing of this petition.

2. In the meanwhile, the Commission directed the Petitioner to submit the following additional information, or before **10.1.2023**, after serving copy on the Respondents:

(i) *The Petitioner, in para-16 of the amended petition has stated that it has incurred FERV loss of Rs. 511.14 lakh, transferred to P&L Account, upto 31.3.2020 and FERV gain of Rs. 12665.70 lakh from 7.11.2020 to 31.3.2021, which was adjusted with the capital cost of the Project. However, as per Petitioner's claim in Form-1(I) an FERV gain of Rs. 511.14 lakh has been adjusted, as on the COD of Unit-I and FERV loss of Rs. 12665.70 lakh has been adjusted as on COD of Unit-II. This gap in para 16 vis-à-vis Form-1(I) shall be clarified;*

(ii) *As per para 18 of the amended Petition, the notional IDC claimed as on COD of Unit-II is Rs. 1746.05 lakh. However as per Form-1(I), the same is Rs. 1772.33 lakh. Further, as*



per Notional IDC calculation sheet, the same is shown as Rs. 1744 lakh. This variation shall be clarified / reconciled along with the modifications in relevant forms;

(iii) The amount of Depreciation, if any, forming part of gross block as on the COD of both Units.

3. The Respondents are permitted to file their replies, on or before **20.1.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.1.2023**. The parties shall ensure the completion of submissions shall be completed by the parties within the due dates mentioned and no further extension of time shall be granted.

4. The matter shall be listed for hearing on **7.2.2023**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

